

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED

(See Section 82 Cr. PC/84 BNS)

Whereas complaint has been made before me that accused person namely **Sultan S/o Lukman R/o Shop No. A-64, Sarai Pipal Thala Adrash Nagar, Delhi P. Add. Dhokpuri Tanda Rampur Bhot Baqqal UP-244924** has committed (or is suspected to have committed) the offence in case **FIR No. 938/22 U/s 188/290 IPC at PS: M. Nagar, Delhi** and it has been returned to a warrant of arrest thereupon issued that the said accused **Sultan** can not be found and whereas it has been shown to my satisfaction that the said accused **Sultan** has absconded (or is concealing himself to avoid the service of the said warrant). Proclamation is hereby made that the said accused **Sultan of FIR No. 938/22, U/s 188/290 IPC at PS: M. Nagar, Delhi is required to appear before this court to answer the said complaint on or before 10.07.2025.**

By order
Niharika Kumar Sharma
ACJM (North)
Room No. 117,
Rohini Courts Delhi

DP/5624/NW/2025

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF

ZAPDOR ENGINEERING PRIVATE LIMITED
RELEVANT PARTICULARS

1 Name of corporate debtor	Zapdor Engineering Private Limited
2 Date of incorporation of corporate debtor	26th July, 2013
3 Authority under which corporate debtor is incorporated / registered	Registered Under companies Act 2013- Register of companies -ROC-Delhi
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U13206DL2013PTC255952
5 Address of the registered office and principal office (if any) of corporate debtor	602, 6th floor, Rishabh corporate tower Karkardooma community center, Karkardooma, East Delhi, India, 110092
6 Insolvency commencement date in respect of corporate debtor	9th May, 2025 (Order received on 16th May, 2025)
7 Estimated date of closure of insolvency resolution process	5th November, 2025 (180 days from the Insolvency Commencement Date)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kranthi Kumar Kedari Reg. No.: IBI/PA-001/IP-P00173/2017-2018/10342 AFA VALID UPTO: 31.12.2025
9 Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.101, Srikrishnas Rail Nilayam, G-134, Madhura Nagar, Hyderabad, Telangana-500038, Kranthikumar1980@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.101, Srikrishnas Rail Nilayam, G-134, Madhura Nagar, Hyderabad, Telangana-500038, crip.zapdor@gmail.com
11 Last date for submission of claims	30th May, 2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal-New Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of the **Zapdor Engineering Private Limited on 9th May 2025** (Order received on 16th May 2025). The creditors of **Zapdor Engineering Private Limited** are hereby called upon to submit their claims with proof on or before **30th May, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Kranthi Kumar Kedari
Interim Resolution Professional for
Zapdor Engineering Private Limited
Reg.No:IBI/PA-001/IP-P00173/2017-18/10342
AFA NO: AA110342/02/311225/107840

Date: 18 May 2025
Place: New Delhi

APPEAL FOR IDENTIFICATION

General public is hereby informed that a person (shown in the photo) name **Unknown, Son of: Unknown, R/o Unknown, is an accused in case FIR No. 193/25, under sections 137(2) BNS and 10 POC SO Act, registered at Dayalpur Police Station, Delhi. The physical description of the accused is as follows:**

Age: Unknown, **Height:** Unknown, **Complexion:** Dark, **Wearing:** Maroon coloured shirt and blue coloured jeans.

If any person has any clue regarding this accused, please inform the SHO, Dayalpur, Delhi at Email: cic@cbi.gov.in or website <http://cbi.nic.in>.

SHO, Dayalpur, Delhi
Tel.: 011-22800215, 22800216
E-mail: cic@cbi.gov.in
Website: <http://cbi.nic.in>
8750870725, 8130740393
Fax: 24368639
Tel.: 24368638/24368641

DP/6106/NE/2025

NORTH CENTRAL RAILWAY
रजिस्ट्री सं. डी.एल.-33004/99 REGD. No. D.L.-33004/99

भारत का राजपत्र
The Gazette of India
सो.जी.-सू.पी.-अ.-06052025-262938
CG-UP-E-06052025-262938
असाधारण
EXTRAORDINARY
भाग II - खण्ड 3 - उप-खण्ड (ii)
PART II - Section 3 - Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1985] नई दिल्ली, मंगलवार, मई 6, 2025 / वैशाख 16, 1947
No. 1985] NEW DELHI, TUESDAY, MAY 6, 2025/VAISAKHA 16, 1947

MINISTRY OF RAILWAYS
[North Central Railway (Gati Shakti Unit)]
NOTIFICATION
Prayagraj, the 5th May, 2025

S.O. 2030(E).-In exercise of the powers conferred by clause (7A) of Section 2 of the Railways Act, 1989 (24 of 1989), the Central Government hereby authorizes the officer mentioned in column (2) of the Table below as 'competent authority' to perform the functions as such authority under the said Act with effect from the date of publication of this notification in the official gazette in respect of the Special Railway Project of "Construction of 02-lane road over bridge in lieu of level crossing No. 556A at Km 1457/14-16 in Agra-Palwal Section in Agra Division of North Central Railway" in the state of Haryana relating to sub division mentioned in column (3), District mentioned in column (4) of the said Table for the public purpose of execution, maintenance, management and operation of such Special Railway Project.

Name of Work	Competent Authority	Sub Division	District
(1)	(2)	(3)	(4)
Construction of 02-lane road over bridge in lieu of level crossing No. 556A at Km 1457/14-16 in Agra - Palwal Section in Agra Division of North Central Railway	Sub Divisional Officer (Civil) Hodal	Hodal	Palwal

[F. No. NCR-GSU0/GSU(GSU)/1/2025-O/o CPMI/GSU/AGC (Computer No. 132590)]
854/25 (C) JAGDISH CHANDRA CHAURASIA, Chief Administrative Officer/C/RSP
@CPNCR [F] North central railways [C] cprncr [P] CPNCR [W] www.ncr.indianrailways.gov.in

'PASSENGER BUS TARGETED'
Russian drone strike kills 9 in northeastern Ukraine: Officials

MPOST BUREAU

KYIV: A Russian drone struck a passenger bus in Ukraine's northeastern Sумы region on Saturday, killing nine people and injuring four others, Ukrainian officials said. The attack came just hours after Moscow and Kyiv held their first direct peace talks in years which failed to yield a ceasefire.

Ukraine's national police released photos showing the aftermath of the strike in Sумы's Bilopililla city, around 10 kilometers from the front line and border with Russia.

"This is another war crime by Russia — a deliberate strike on civilian transport that posed no threat," the Sумы regional administration said in a post on the Telegram messaging app.

Russian and Ukrainian officials met in Turkiye on Friday in an attempt to reach a temporary ceasefire, but the talks ended after less than two hours without a breakthrough. It was the first face-to-face dialogue between the two sides since the early weeks of Moscow's February 2022 full-scale invasion of Ukraine.

And while both sides agreed on a large prisoner swap, they clearly remained far apart on key conditions for ending the fighting.

One such condition for



Rescuers recover the bodies of passengers after a Russian drone struck a passenger bus in Ukraine's Sумы region on Saturday

Highlights

- » The attack came just hours after Moscow and Kyiv held their first direct peace talks in years which failed to yield a ceasefire
- » Ukraine released photos showing the aftermath of the strike in Sумы's Bilopililla city, around 10 km from the front line and border with Russia

Ukraine, backed by its Western allies, is a temporary ceasefire as a first step toward a peaceful settlement. The Kremlin has pushed back against such a truce, which remains elusive.

Ukrainian President Volodymyr Zelenskyy said he discussed the talks with US President Donald Trump and the leaders of France, Germany, the UK and Poland. In a post on X from a European leadership meeting in Albania, he urged "tough sanctions" against Moscow if it rejects "a full and unconditional ceasefire and an end to killings."

In Istanbul, Kyiv and Moscow agreed to exchange 1,000 prisoners of war each, according to the heads of both delegations, in what would be their biggest such swap.

Will call Putin to discuss war in Ukraine: Trump

KYIV: US President Donald Trump says he will speak by phone Monday with Russian leader Vladimir Putin about the war in Ukraine.

Trump said in a social media post Saturday that the subject will be "STOPPING THE 'BLOODBATH'."

He said he also then plans to speak with Ukrainian President Volodymyr Zelenskyy and members of NATO.

"HOPEFULLY IT WILL BE A PRODUCTIVE DAY," Trump wrote on his Truth Social site.

Russian shelling, drones and airstrikes killed at least five civilians on Friday and overnight across Ukraine. Also, a Russian drone hit a bus evacuating civilians from a front-line area in Ukraine's Sумы region Saturday, killing nine people, officials said.

Ukrainian President Volodymyr Zelenskyy described the attack as "deliberate killing of civilians," adding "Russians could scarcely not realize what kind of vehicle they were hitting."

Israel launches fresh operation in Gaza



Palestinians inspect the damage caused by an Israeli airstrike in Deir al-Balah on Saturday

JERUSALEM: Israel has launched a major operation in the Gaza Strip to pressure Hamas to release remaining hostages, the Defence minister said Saturday, following days of intensive strikes across the territory that killed hundreds of people.

Defence minister Israel Katz said that Operation Gideon Chariots was being led with "great force" by Israel's army.

Israel's Prime Minister Benjamin Netanyahu vowed earlier in the week to escalate pressure on Hamas with the aim of destroying the militant group that has ruled Gaza for nearly two decades. The operation comes as US President Donald Trump concluded his trip to the region without a visit to Israel. There had been widespread hope that Trump's trip could increase the chances of a ceasefire deal or the resumption of humanitarian aid to Gaza, which Israel has prevented for more than two months.

Negotiations between Israel and Hamas have yet to achieve progress in Qatar's capital, Doha. Hamas, which released an Israeli-American hostage as a goodwill gesture ahead of Trump's Mideast trip, insists on a deal that eventually ends the

Cluser Look

- » Defence minister Israel Katz said that Operation Gideon Chariots was being led with 'great force' by Israel's army
- » The operation comes as US President Donald Trump concluded his trip to the region without a visit to Israel

three-year war — something Israel said it won't agree to.

More than 150 people have been killed in Israeli strikes in the last 24 hours, according to Gaza's Health Ministry. It said almost 3,000 have been killed since Israel broke a January ceasefire on March 18.

Of the hostages who remain in Gaza, Israel believes as many as 23 are still alive, although Israeli authorities have expressed concern for the status of three of those.

The war began on Oct 7, 2023, when Hamas-led militants attacked southern Israel, killing 1,200 people and abducting 251 others. Israel's retaliatory offensive has killed more than 53,000 Palestinians, as per Gaza officials.

Severe Midwest weather leaves 21 dead in US

ST LOUIS: Storm systems sweeping across the Midwest have left at least 21 dead, including nine people killed after a tornado sparked what authorities on Saturday called a mass casualty event in southeastern Kentucky in the United States.

In Kentucky, some 14 people have been killed by severe weather - including a devastating tornado - in Kentucky, and the death toll is likely to rise, according to Gov Andy Beshear. "Kentucky, we're starting today with the tough news that we lost at least 14 of our people to last night's storms, but sadly, this number is expected to grow as we receive more information. Please pray for all of our affected families," Beshear said in a X post.

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 82 Cr. P.C.

Whereas complaint has been made before me that accused person(s) **Mohd. Rahis, S/o: Rati Mohd R/o: J-202 Prem Nagar Lal Kuan Badarpur, Delhi And 274, Elaiji Ji Pur, Near Ram Park, Loni Ghaziabad, UP** has committed (or is suspected to have committed) the offence in **FIR No. 129/19, U/s: 27 NDPS ACT, P.S.: Darya Ganj, Delhi** and it has been returned to a warrant of arrest thereupon issued that the said accused person(s) **Mohd. Rahis**, cannot be found and whereas it has been shown to my satisfaction that the said accused person(s) **Mohd. Rahis**, has absconded (or is concealing himself to avoid the service of the said warrant). Proclamation is hereby made that the said accused person(s) **Mohd. Rahis**, of **FIR No. 129/19, U/s: 27 NDPS ACT, P.S.: Darya Ganj, Delhi** is required to appear before this Court to answer the said complaint on or before **22.08.2025**.

By Order
Dr. Raj Kumar Singh
Judicial Magistrate First Class-05
Central Tis Hazari Court, Delhi

DP/6070/CD/2025
(Court Matter)

PHYSICAL POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhalli Hosur Main Road Bangalore- 560068

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower(s) and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount Due (Rs)	Name of Branch
1.	Dipanjali Dass/ Piu Dass/ LBBNG00006946410/ TBBNG00006912239	Schedule 'A' Property (As Above Referred) All That Piece And Parcel of The Converted Land Bearing Survey No.42/1, With Khata No. 285/189/1, Measuring 1 Acre And 10 Guntas (Out of The Total Extent of 1 Acre And 18 Guntas) Situated At Chikkasanne Village, Kasaba Hobli, Devanahalli Taluk, Bangalore Rural District And Converted For Residential Purposes Vide Official Memorandum AaIn (s) Sr.82/2003-04 Dated 12 April 2004 And Bounded As Follows: East By: Land Belonging To Sri Narayanappa And Smt. Munirathamma; West By: Land Belonging To Gundu Topu, North By: Sanni Ammanikere Channel, South By: Daddasanne Road, Schedule 'B' 0.892% Undivided Share Equivalent To 486 Sq.ft. Right And Interest In The Schedule 'A' Property, Schedule 'C' Apartment Bearing Flat No. A-001 Bearing Property Id No: 150300201901020357 In The Ground Floor of A-Block Measuring About 1045 Sq. Ft. or 97.2 Sq.mt Containing 2 Bed Rooms As Per Plan, Provided With Vitified Flooring, Together With One Car Parking, Including Proportionate Share In Common Areas Such As Passages, Lobbies, Staircase Contained In The Multi Storied Building Known As "Skygold Jeevankeerthi Commanders Aeroview Constructed On The Schedule 'A' Property, West: Passage And Flat No. A011 East By: Drive Way North By: B-Block South By: Flat No. A002/ Date of Physical Possession On/ 15/05/2025.	26.08.2024 Rs. 64,70,237.34/-	Bangalore
2.	Roshni Sharma/ Shishu Pal Sharma/ LBBNG00006972121/ TBBNG00006968719	Schedule 'A' Property (As Above Referred) All That Piece And Parcel of The Converted Land Bearing Survey No.42/1, With Khata No. 285/189/1, Measuring 1 Acre 10 Guntas Out of The Total Extent of 1 Acre And 18 Guntas) Situated At Chikkasanne Village, Kasaba Hobli, Devanahalli Taluk, Bangalore Rural District And Converted For Residential Purposes Vide Official Memorandum AaIn (s) Sr.82/2003-04 Dated 12 April 2004 And Bounded As Follows: East By: Land Belonging To Sri Narayanappa And Smt. Munirathamma; West By: Land Belonging To Gundu Topu, North By: Sanni Ammanikere Channel, South By: Daddasanne Road, Schedule 'B' 0.859% Undivided Share Equivalent To 468 Sq.ft. Right And Interest In The Schedule 'A' Property, Schedule 'C' Apartment Bearing Flat No. B-102 Bearing Property Id No: 150300201901020420 In The First Floor of BBlock Measuring About 1006 Sq. Ft. or 93 Sq.mt Containing 2 Bed Rooms As Per Plan, Provided With Vitified Flooring, Together With One Car Parking, Including Proportionate Share In Common Areas Such As Passages, Lobbies, Staircase Contained In The Multi Storied Building Known As "Skygold Jeevankeerthi Commanders Aeroview Constructed On The Schedule 'A' Property, West: Passage And Flat No. B-107 East By: Set Back Area & Drive Way North By: B-Block South By: Flat No. A002/ Date of Physical Possession On/ 15/05/2025.	21.09.2024 Rs. 64,21,539.50/-	Bangalore
3.	Vipul Gupta/ LBBNG00006994180/ TBBNG00006945313	Schedule 'A' Property (As Above Referred) All That Piece And Parcel of The Converted Land Bearing Survey No.42/1, With Khata No. 285/189/1, Measuring 1 Acre And 10 Guntas (Out of The Total Extent of 1 Acre And 18 Guntas) Situated At Chikkasanne Village, Kasaba Hobli, Devanahalli Taluk, Bangalore Rural District And Converted For Residential Purposes Vide Official Memorandum AaIn (s) Sr.82/2003-04 Dated 12 April 2004 And Bounded As Follows: East By: Land Belonging To Sri Narayanappa And Smt. Munirathamma; West By: Land Belonging To Gundu Topu, North By: Sanni Ammanikere Channel, South By: Daddasanne Road, Schedule 'B' Property (Description of The Undivided Share Hereby Sold And Conveyed) 0.89% Undivided Share Equivalent To 483 Sq.ft Right And Interest In The Schedule 'A' Property Mentioned Above, Schedule 'C' Property (Description of The Apartment Hereby Sold And Conveyed) Residential Flat Bearing No.A-405 On Fourth Floor Measuring 1040 Sq. Ft. Of Super Built-up Area Having Khata No.150300201901021326, Along With One Covered Car Parking Space Earmarked For That Purpose In The Stilt Floor of The Multistoried Residential Building Known "Skygold Jeevankeerthi Commanders Aeroview", Constructed In The Property Described In The Schedule 'A' Property With Right To Pass Through All The Common Passages, Leading To The Main Road And Free of Ingress And Egress At All Times And Entitled For All The Common Areas, Amenities And Bounded On The East By: Set Back And Driveway, West By: Flat No. A-408 And Passage, North By: Flat No. A-404, South By: Flat No.A-406./ Date of Physical Possession On/ 15/05/2025	21.09.2024 Rs. 63,14,334.38/-	Bangalore

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: May 17, 2025
Place: Delhi

Sincerely Authorised Officer
For ICICI Bank Ltd.

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 82 CrPC

Whereas complaint has been made before me that accused person **Umesh Kumar S/o Suresh Kumar, C/o Arif Khan, H.No.-14, Gali No.-11, Choudhary Prop. & Choudhary Market, Sector-25, Ballabhgarh, Faridabad, Haryana, Also at: H.No.-260, Gali No.-06, Rajiv Colony, Sector-25, Ballabhgarh, Haryana**, has committed (or is suspected to have committed) the offence in **CC No. 533542/16, U/S 138 NI Act, PS Daryaganj, Central Distt., Delhi** and it has been returned to a warrant of arrest thereupon issued that the said accused **Umesh Kumar** cannot be found, and whereas it has been shown to my satisfaction that the said accused **Umesh Kumar** has absconded (or is concealing himself to avoid the service of the said warrant). Proclamation is hereby made that **Umesh Kumar** the said accused of **CC No. 533542/16, U/S 138 NI Act, PS Daryaganj, Central Distt., Delhi**, is required to appear before this Court to answer the said complaint on or before **13.08.2025**.

By Order
Ms. Deshna Golechha
Judicial Magistrate First Class (NI Act)-07,
Central Distt., Room No.-507, Extn. Block,
Tis Hazari Courts, New Delhi

DP/6187/CD/2025
(Court Matter)

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON

See Section 82 Cr. P.C.

Whereas complaint has been made before me that accused person(s) **Sonam Verma D/o Laxma, R/o: H.No. F-251 Mangolpuri, Delhi** has committed (or is suspected to have committed) the offence in **FIR No. 06/2019, U/S: 80/81 JJ Act, PS: Mangolpuri, Delhi** and it has been returned to a warrant of arrest thereupon issued that the said accused person(s) **Sonam Verma**, cannot be found and whereas it has been shown to my satisfaction that the said accused person(s) **Sonam Verma**, has absconded (or is concealing him self to avoid the service of the said warrant). Proclamation is hereby made that the said accused person(s) **Sonam Verma**, of **FIR No. 06/2019, U/S: 80/81 JJ Act, PS: Mangolpuri, Delhi** is required to appear before this Court to answer the said complaint on or before **24.06.2025**.

By Order
Reetika Jain
Judicial Magistrate First Class
North-West Court No. 105
Rohini Court, Delhi

DP/6134/OD/2025
(Court Matter)

